

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11438/2024

(Arising out of impugned final judgment and order dated 24-07-2024 in A482 No. 22320/2024 passed by the High Court Of Judicature at Allahabad)

SURYA PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s) Mr. Anuroop Chakravati, Adv.
Mrs. Rachna Gupta, AOR
Mr. Anil Kumar Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Notwithstanding service of notice pursuant to order dated 30th August, 2024, the 2nd respondent has chosen to remain absent.

We direct the 2nd respondent to remain present personally or through video conference on the next date.

Issue fresh notice to 2nd respondent along with copy of this order which is made returnable on 29th November, 2024.

Interim relief granted earlier by this Court to continue till further orders.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)